

I/9068/2023

Food Safety and Standards Authority of India
(A statutory Authority established under the Food Safety and Standards Act, 2006)
(Quality Assurance Division)
FDA Bhawan, Kotla Road, New Delhi – 110002

Dated, the 10th April, 2023

CORRIGENDUM

The Competent Authority has extended the deadline for submission of bids in r/o **RFP for PAN India Surveillance of Food Products**” issued vide GeM Bid No. GEM/2023/B/3263328 dated 14.03.2023, through GeM, **upto 21st April, 2023**. Some changes in the Clauses of the RFP have also been incorporated which will form part of the RFP, as per details given herein :-

Sl. No.	Clause No.	Original Clause as per Tender Document	Revised Clause
1	1.1.3	The agency shall be accredited in sampling as well in analysis as per ISO/IEC 17025:2017. FSSAI shall share all the relevant details to the selected agency executing the surveillance such as the Standard operating procedure (SOP) for the selected commodity, the list of districts, sample size, sampling plan in consultation with IASRI or any other statistical institute, the parameters to be analysed, the details of the State officials of the selected districts (FSOs/DOs), the list of the NABL accredited laboratories having the scope to analyse the selected commodity.	The agency shall be accredited in analysis as per ISO/IEC 17025:2017. The agency shall have to meet the requirements of clause 7.3 of ISO/ IEC 17025:2017 standard for sampling. FSSAI shall share all the relevant details to the selected agency executing the surveillance such as the Standard operating procedure (SOP) for the selected commodity, the list of districts, sample size, sampling plan in consultation with IASRI or any other statistical institute, the parameters to be analysed, the details of the State officials of the selected districts (FSOs/DOs), the list of the NABL accredited laboratories having the scope to analyse the selected commodity.
2	2.1.1 (a)	The agency shall be accredited in sampling as well in analysis as per ISO/IEC 17025:2017	The agency shall be accredited in analysis as per ISO/IEC 17025:2017. The agency shall have to meet the requirements of clause 7.3 of ISO/ IEC 17025:2017

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			standard for sampling.
3	2.1.1 (a)	Should have experience in conducting similar surveys/ studies/ audits in the food products, agriculture or allied fields and/or food testing or testing laboratories and/ or R&D organization and should be in this field for a period of not less than 03 years as per following criteria: (i) Single order of at least 35% of estimated bid value; or (ii) Two orders of at least 20% each of estimated bid value; or (iii) Three orders of at least 15% each of estimated bid value	Should have experience in conducting similar surveys/ studies in the food products, agriculture or allied fields and/or food testing or testing laboratories and/ or R&D organization and should be in this field for a period of not less than 03 years.
4	2.1.1 (a)	Bidders are required to submit Bank Solvency Certificate issued not earlier than 3 months from the date of issue of this bid.	Bidders are required to submit Bank Solvency Certificate for an amount of Rs. 90,00,000 i.e. 30% of the estimated bid value, issued not earlier than 3 months from the date of issue of this bid.
5	2.2	Stage 2: Presentation before the Technical Evaluation Committee	Stage 2: Presentation before the Technical Evaluation Committee Bidders who meet the pre-qualifications/ eligibility requirements would be considered as qualified to move to the next stage of Technical evaluation, as per the criteria given below and are required to come to FSSAI and demonstrate before the evaluation committee. Bidders will be given technical scores as per the demonstration of the entire criterion mentioned below. *(Revised Table as enclosed below)
6.	Form IX	(Newly Added)	Form IX: Document relating to Bid Security Declaration.

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***Revised Table of Clause 2.2:**

Criteria	Parameters	Marks	Total Marks
Experience in similar type of work	Similar surveys/ studies in the food products, agriculture or allied fields and/or food testing or testing laboratories and/ or R&D organization	02 Marks for each year of Experience (upto a maximum of 20 Marks)	20
Survey/ Project work done in a large scale event	State/ Regional/ National Level	05	5
Presentation	The demonstration of workable model, methodology along with developed platform and Clarity in understanding of requirements as evidenced in proposal or during the presentation, qualification and relevant experience of key staff and merit of the solution proposed.		50
FSSAI-NABL Integrated Assessment	Food Categories covered under FSSAI-NABL Integrated Assessment	02 Marks for each Food Category covered under the scope of FSSAI-NABL Integrated Assessment.	25
	(upto a maximum of 25 Marks)		

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Form IX: Document relating to Bid Security Declaration.

Note: To be submitted as part of Technical bid, along with supporting documents, if any.

Submit as Form IX as part of Technical bid, a Bid Securing Declaration In lieu of bid security in the following format. Bidders exempted from submission of bid security are also required to submit this.

Bid Securing Declaration

(on Company Letter-head)

Bidder's Name _____

[Address and Contact Details]

Bidder's Reference No. _____ Date.....

To

The CEO, FSSAI, through

FSSAI

[Complete address of the Authority]

Ref: Bid Number GEM/2023/B/3263328 Dated 14.03.2023 and RFP for Pan India Surveillance of Food Products

We, the undersigned, solemnly declare that:

We understand that according to the conditions of this Tender Document, the bid must be supported by a Bid Securing Declaration in lieu of Bid Security.

We unconditionally accept the conditions of this Bid Securing Declaration. We understand that we shall stand automatically suspended from being eligible for bidding in any tender in FSSAI for 2 years from the date of opening of this bid if we breach our obligation(s) under the tender conditions if we:

1. withdraw/ amend/ impair/ derogate, in any respect, from our bid, within the bid validity; or
2. being notified within the bid validity of the acceptance of our bid by the Authority:
 - a. refused to or failed to produce the original documents for scrutiny or the required Performance Security within the stipulated time under the

conditions of the Tender Document.

b. Fail or refuse to sign the contract.

We know that this bid-Securing Declaration shall expire if the contract is not awarded to us, upon:

a. receipt by us of your notification

a. of cancellation of the entire tender process or rejection of all bids or

b. of the name of the successful bidder or

2. forty-five days after the expiration of the bid validity or any extension to it.

(Signature with date)

.....

(Name and designation)

Duly authorized to sign bid for and on behalf of.....

[name& address of Bidder and seal of company]

Dated on day of [insert date of signing]

Place.....[insert place of signing]

DA:.....

2. All other terms and conditions of the RFP will remain the same.

(Ravinder Kumar Narula)
Assistant Director (QA)